

CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 16.02.2026

DIVISION BENCHES

1	Hon'ble The Chief Justice & Hon'ble Mr. Justice Rajesh Shankar	Monday to Thursday (Whole Day)	<ul style="list-style-type: none">• LPA : [Fresh Filing, Orders, Admission & Hearing]• WPT; T.A.; Tax Cases; Company Appeal:- Fresh filing, Orders, Admission & Hearing• Cases referred to D.B.• Writ petitions challenging Vires & Validity of Acts and Rules• All matters relating to Tender (excluding admitted contractual dues) , Auction/E-Auction :- Orders, Admission & Hearing• Cases related to Judicial Officers• Matters relating to staff of the High Court and District Judiciary• All matter relating to High Court and Dist. Judiciary irrespective of any assignment made prior on 19.01.2026• Cont. (Appl.)• Arbitration Appeals of value more than Rs. 2 crores• Commercial Appellate Division including all matters arising out of Commercial Courts• W.P.(PIL):- Fresh filing, Orders, Admission.• All matters relating to Mines (including Minor Mineral)• All residual and other matters.• Tied up and Assigned matters
2	Hon'ble Mr. Justice Sujit Narayan Prasad & Hon'ble Mr. Justice Arun Kumar Rai	(Monday & Tuesday) (Whole Day) (Wednesday) (1stHalf) (Thursday & Friday) (Whole Day)	<ul style="list-style-type: none">• F.A.(D.B.) :- Orders, Admission & Hearing• CAT matters• A.C.(D.B.)• D. Ref.:- Orders, Admission & Hearing• Cr. Appeal (D.B.):-[upto 2000]:- Hearing.• Cr. Appeal (D.B.):-[Year upto 2018]:- Hearing (In Custody)• Cr. M.P. (DB)• Cr. Rev. (DB)• Cont.(Cvl.)(D.B.); Cont.(Cr.)• W.P.(Cr) arising out of preventive detention :- Orders, Admission & Hearing• W.P. (Habeas Corpus)• Tied up and Assigned matters

3	<p style="text-align: center;">Hon'ble Mr. Justice Rongon Mukhopadhyay & Hon'ble Mr. Justice Pradeep Kumar Srivastava</p>	<p>(Monday to Wednesday) (Whole Day) (Thursday) (1stHalf) (Friday) (Whole Day)</p>	<ul style="list-style-type: none"> • Special Bench for monitoring cases involving MP & MLA • Matters relating to N.I.A. Act; P.M.L. Act; and P.C. Act not assigned to any other Bench:- Orders, Admission & Hearing • Acq. Appeal (DB) • Cr. Appeal (D.B.): - Fresh Filing, Orders, Admission • Cr. Appeal (D.B.): - [Year 2001 to 2004]: - Hearing. • Cr. Appeal (D.B.): - [Year 2019 onwards]: - Hearing (In Custody) • Petitions filed u/s 389 Cr.P.C. in Cr. Appeal (D.B.) :- Fresh Filing, Orders & Admission • Writ petitions relating to mercy petitions or applications for commutation :- Fresh Filing, Orders, Admission & Hearing. • Tied up and Assigned matters
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SINGLE BENCHES

1	<p style="text-align: center;">Hon'ble The Chief Justice</p>	<p>(Friday) (Whole Day)</p>	<ul style="list-style-type: none"> • Arbitration Applications filed u/s 11 of Arbitration and Conciliation Act • M.A. (MACT Matters) :- Fresh filing, Orders, Admission & Hearing. • Tied –up &Assigned matters
2	<p style="text-align: center;">Hon'ble Mr. Justice Sujit Narayan Prasad</p>	<p>(Wednesday) (After the Division Bench)</p>	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • A.B.A; B.A; Cr.M.P.; Cr Rev. & Criminal Writ relating to P.M.L. Act :- Fresh filing, Orders, Admission &Hearing • Tied up &Assigned matters
3	<p style="text-align: center;">Hon'ble Mr. Justice Rongon Mukhopadhyay</p>	<p>(Thursday) (After the Division Bench)</p>	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • A.B.A; B.A; Cr.M.P.; Cr Rev. & Criminal Writ relating to N.I.A. Act. :- Fresh filing, Orders, Admission &Hearing • Tied –up &Assigned matters
4	<p style="text-align: center;">Sri Ananda Sen, J.</p>	<p>(Monday to Friday) (Whole Day)</p>	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • WPS [Year 2021 onwards] :- Fresh Filing, Orders, Admission & Hearing • Arbitration Applications u/s 9 of Arbitration and Conciliation Act & Arbitration Appeals of value less than Rs. 2 crores. • Tied –up &Assigned matters

5	Hon'ble Mr. Justice Rajesh Shankar	(Friday) (Whole Day)	<ul style="list-style-type: none"> • Criminal Appeal (S.J)[Year 2017 to 2021]:- Hearing • Regular Bail:- Fresh Filing • Tied –up &Assigned matters
6	Hon'ble Mr. Justice Anil Kumar Choudhary	(Monday to Friday) (Whole Day)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • Criminal Miscellaneous Petition arising out of Section 482 Cr.P.C.:- Fresh Filing, Orders, Admission & Hearing • Acq. Appeal (S.J.); Acq. Appeal (C); Cr. Appeal (V) :- Fresh Filing, Orders, Admission & Hearing. • Tied –up &Assigned matters
7	Hon'ble Mr. Justice Rajesh Kumar	(Monday to Friday) (Whole Day)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • WPC [year 2023 onwards](including admitted contractual dues) :- Fresh Filing, Orders, Admission & Hearing • M.A. (Except MACT Matters) :- Fresh filing, Orders, Admission & Hearing. • C.M.P. under Article 227 of Constitution of India:-Fresh filing, Orders, Admission & Hearing. • Tied –up &Assigned matters.
8	Hon'ble Mrs. Justice Anubha Rawat Choudhary	(Monday to Friday) (Whole Day)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • WPC [year upto 2017](including admitted contractual dues) :- Fresh Filing, Orders, Admission & Hearing • First Appeal (year from 2020 onwards) :- Fresh filing, Orders, Admission & Hearing. • Second Appeal :- Fresh filing, Orders, Admission & Hearing. • Tied –up &Assigned matters
9	Hon'ble Mr. Justice Sanjay Kumar Dwivedi	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • A.B.A.-Fresh filing, Orders &Admission • Criminal Revision :- Fresh filing, Orders, Admission & Hearing. • A.B.A; B.A; Cr.M.P.; Cr Rev. & Criminal Writ relating to Delhi Police Establishment Act (CBI) and P.C. Act :- Fresh filing, Orders, Admission & Hearing • All matters related to Fodder Scam:- Orders, Admission &Hearing. • Tied –up & Assigned matters

10	Hon'ble Mr. Justice Deepak Roshan	(Monday to Friday) (Whole Day)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • WPS [Year upto 2020]:- Fresh Filing, Orders, Admission & Hearing. • WPC [year 2018 to 2022](including admitted contractual dues) :- Fresh Filing, Orders, Admission & Hearing • WPL :-Fresh Filing, Orders, Admission & Hearing • Tied –up & Assigned matters
11	Hon'ble Mr. Justice Gautam Kumar Choudhary	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • Criminal Writ:- Fresh Filing, Orders, Admission & Hearing • Criminal Appeal (S.J)[Year 2022 to 2024]:- Hearing • Tied –up &Assigned matters
12	Hon'ble Mr. Justice Sanjay Prasad	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • Criminal Appeal (S.J):- Fresh Filing, Orders, Admission • Criminal Appeal (S.J) [Year upto 2016]:- Hearing • First Appeal (year upto 2019) :- Fresh filing, Orders, Admission & Hearing. • C. Ref; Original Criminal Miscellaneous cases (arising out of Company matters):- Fresh Filing, Orders, Admission &Hearing. • Tied –up &Assigned matters
13	Hon'ble Mr. Justice Pradeep Kumar Srivastava	(Thursday) (After the Division Bench)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • Tr Petn (Cvl); C.R., A.C. (SB):- Fresh Filing, Orders, Admission & H earing. • Original Criminal Miscellaneous cases (arising out of Company matters):- Fresh Filing, Orders, Admission & Hearing • Tr Petn (CrI); Cr. Ref:- Fresh Filing, Orders, Admission &Hearing • Tied –up &Assigned matters

14	Hon'ble Mr. Justice Arun Kumar Rai	(Wednesday) (After the Division Bench)	<ul style="list-style-type: none"> • Regular Bail:- Fresh Filing, Orders, Admission • WPC grouping (arising out of Arbitration and Conciliation Act); Company Petitions; Company Appeals (SJ); Suits (arising out of company matters); Testamentary Suits; Probate and Letters of Administration matters:- Fresh Filing, Orders, Admission & Hearing. • Criminal Appeal (S.J)[Year 2025 onwards]:- Hearing • Tied –up &Assigned matter
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NOTE:

- *ALL MOTIONS FOR URGENT / ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER ROSTER.*
- *LISTING OF C.M.P / CONT.(C) /C.REVIEW CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER THE CMP/ CONT.(C) /C.REVIEW HAS BEEN PREFERRED. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABLE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED*
- *ALL PART HEARD MATTERS TO STAND RELEASED*